

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 44

CA 417/2021

CA 181/2022

CA 190/2022

In

CP/3638(MB)2018

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON 18.10.2023

NAME OF THE PARTIES: UNION OF INDIA

V/s

INFRASTRUCTURE LEASING &
FINANCIAL SERVICES LTD

Section 241 & 242 OF THE COMAPANIES ACT, 2013

ORDER

Mr. Aditya Bapat a/w Mr. Hamd Bhat, Ld. Counsel for Applicant in CA 417/2021. Mr. Gaurav Jaishwal, Ld. Counsel for Union of India a/w Mr. Tushar Wagh, Deputy Director for the Office of RD present. Mr. Abhinav Raghuvanshi, Ld. Counsel for Respondent No.4 in CA 190/2022. Mr. Vikran Karmath, Ld. Counsel for Respondent No.4 in CA 181/2022 present. Mr. Sandesh Shukla a/w Ms. Shivani Deshmukh, Ld. Counsel for Respondent No.10 in CA 190/2022. Ms. Shivani Deshmukh, Ld. Counsel for Respondent No.6 in CA 181/2022 present. Mr. Honul Chandani, Ld. Counsel for Respondent No. 8 in CA 181/2022. Ms. Vedanshi Shah, Ld. Counsel for Respondent No. 5 and 10 in CA 181/2022 & for Respondent No. 8 & 15 in CA 190/2022. Ms. Sanya Gangar, Ld. Counsel for Respondent No. 5 in CA 190/2022.

CA 417/2021

Heard the Ld. Counsel for the Petitioner and perused the records.

Reserved for orders.

CA 181/2022

CA 190/2022

Ld. Counsel for the remaining respondents seeks time to file reply. As a last and final opportunity four weeks' time is granted to file reply. No further opportunity shall be granted.

The Respondent No. 6 in CA 181/2022 and Respondent No. 10 in CA 190/2022 has already filed reply.

List this matter on **21.11.2023**.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

/NP/